

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

Appeal No. 646/252(1)/ND/18

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
06.06.2018**

**NAME OF THE COMPANY: M/s. Income Tax Officer Ward V/s. ROC in the
matter of M/s Narula Milk Udyog Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 252(1)

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
--------------	-------------	--------------------	-----------------------	------------------

Present for the Petitioner:		Mr. Zoheb Mossain Sr. Standing Counsel for Revenue		
------------------------------------	--	--	--	--

ORDER

The appellant is aggrieved by the order of the ROC is striking off the names of M/s. Narula Milk Udyog Pvt. Ltd. CIN No. U1513DL1991PTC046811 hereinafter referred to as the "Assessee" from their Registers, since recoveries are to be made in respect of escaped income/non filing of Returns despite evidence of financial transactions. This shall be possible only if the name of the company is restored.

In view of the submissions made pending service of notice to the other Respondents, it is directed that the impugned order of the ROC striking off the name of the Assesses Company is stayed till further orders. The Bank

account of the Assessee Company shall, however, remain frozen till the final disposal of the appeal.

Notice of the other respondent(s) be effected Dasti returnable on 16th July, 2018.

-s-d-

(Deepa Krishan)
Member (T)

-s-d-

(Ina Malhotra)
Member (J)